

**Powers and Functions of the Gram Panchayat,  
Panchayat Samitis and Zilla Parishads.**



**TRIPURA****GAZETTE**

201

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PART - I -- Orders and notifications by the Government of Tripura, the High Court,  
Government Treasury etc.

**GOVERNMENT OF TRIPURA  
RD (PANCHAYATS) DEPARTMENT**

NO. F.4(1-51)-PE/PR/97/18,630-747

Dated, Agartala, the 28th March, 2000.

**NOTIFICATION**

In continuation of notification No. F. 6(5-134)-GL/PR/93 dated 28-10-1994 and in exercise of the powers conferred by sections 32,92 and 145 of the Tripura Panchayats Act. 1993 the State Government hereby assigns the powers and functions as mentioned below to the Gram Panchayats, Panchayat Samitis and Zilla Parishads to enable the said Panchayats to function as vibrant institutions of self Government.

1. Name of Department : **Agriculture (including Horticulture)**

**1.2 Functional empowerment**

- (a) Transfer of responsibility for implementation of all schemes including CSS except special individual/pilot project/work needed for State level function. This will include right from selection of beneficiaries upto the end of execution subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.
- (b) Transfer of all Farms, Orchards and Hiring centres, Markets except farms/orchards needed for State level function or those which cannot be transferred for any special reasons.
- (c) Transfer of power of supervision and control for management and functioning of VLW stores.

**1.3 Administrative empowerment**

- (a) Deputy director posted in the District will be designated as the Deputy Chief Executive Officer, (Agri) for his functioning in the ZP. Similarly, Superintendent, (Agri) posted in the Block will be designated as the Additional Executive Officer, (Agri) for his functioning in the Panchayat Samiti. In the Gram Panchayat, full time service of the VLW/Agri Assistants will be placed with Gram Panchayat.
- (b) Responsibility for payment of salary, Establishment expenses and handing of other administrative matters will, however, continue to be with Deputy Director and Supdt. Agri under the System prevailing for Officers and Staff of the Panchayat and RD Department.

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- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs of the Department under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the District relating to the implementation of the transferred schemes / institutions will be issued by the Deputy Director, Agriculture / Horticulture (Deputy Chief Executive Officer) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the state in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The Zilla Parishads will have authority to utilise the services of all field staff relating to the implementation of the transferred schemes / Institutions posted in the establishment of Deputy Director. Similarly, Panchayat Samitis will have authority to utilise the services of the all field staff posted in the establishment of Superintendent of Agriculture related to the implementation of the transferred schemes / institutions. The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of the such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

#### **1.4 Financial empowerment**

- (a) All programme funds of the Department earmarked for the Panchayat areas of the District under the District Plan / Departmental plan relating to the schemes assigned to the PRIs for implementation will be placed with Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of State Govt. as may be issued from time to time. It would be the responsibility of the Zilla Parishad to sub-allocate the fund according to the Plan approved by the Zilla Parishad for the Panchayat Samiti areas. The Panchayat Samiti in turn will re-allocate the fund among the Gram Panchayats according to the annual plan finalised by the respective Block. The method / formulae of sub-allocation / re-allocation will also be subject to scheme guidelines and orders of State Govt. as may be issued from time to time.
- (b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/- This power can be exercised subject to the observance of codal formalities, instructions and guidelines as may be issued by the State Government from time to time.

**2. Name of Department :- Fisheries****2.1 Functional empowerment**

- (a) Transfer of responsibility for implementation of all schemes including CSS except special individual / pilot project / work needed for State level function. This will include right from selection of beneficiaries upto the end of execution subject to scheme guidelines and orders of State Govt. as may be issued from time to time.
- (b) Transfer of all water areas including tanks, mini-barrage, lakes etc. of the Department except water areas needed for State level function like Dumbur Lake, Rudrasagar etc. or those which cannot be transferred for any special reasons.

**2.2. Administrative empowerment**

- (a) Deputy Director posted in the District will be designated as the Deputy Chief Executive Officer, (Fisheries) for his functioning in the ZP. Similarly, Superintendent, (Fisheries) posted in the Sub-divisions will be designated as the Additional Executive Officer, (Fisheries) for his functioning in the Panchayat Samiti. Full time service of the Fishery Officers / Inspectors will be placed with Panchayat Samiti. In the Gram Panchayat full time service of the Fishery Assistants will be placed.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the Deputy Director and Supdt. Agri under the system prevailing for Officers and Staff of the Panchayat and RD Department.
- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head Department, Head of Office and DDOs under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the District relating to the implementation of the transferred schemes / water areas will be issued by the Deputy Director, Fisheries (Deputy Chief Executive Officer) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

- (e) The Zilla Parishads will have authority to utilise the services of all field staff related to the implementation of the transferred schemes / water areas posted in the establishment of Deputy Director. Similarly, Panchayat Samitis will have authority to utilise the services of the all field staff, posted in the establishment of Superintendent, Fisheries having jurisdiction in the Block, relating to the implementation of the transferred schemes / water areas. The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

### **2.3 Financial empowerment**

(a) All programme funds of the Department earmarked for the Panchayat areas of the District under the District Plan / Departmental plan relating to the schemes assigned to the PRIs for implementation will be placed with Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the Zilla Parishad to sub-allocate the fund according to the Plan approved by the Zilla Parishad for the Panchayat Samiti areas. The Panchayat Samiti in turn will re-allocate the fund among the Gram Panchayats according to the annual plan finalised by the respective Block. The method / formulae of sub-allocation / re-allocation will also be subject to scheme guidelines and orders of State Govt. as may be issued from time to time.

(b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of code formalities, instructions and guidelines as may be issued by the State Government from time to time.

3. Name of Department :- **Animal Resource  
Development Department**

### **3.1 Functional empowerment**

- (a) Transfer of responsibility for implementation of all schemes including CSS except special individual / pilot project / work needed for State level function. This will include right from selection of beneficiaries upto the end

of execution subject to the scheme guidelines and orders of the State Govt. as may be issued from time to time.

- (b) Transfer of Veterinary Dispensaries to Panchayat Samiti and Stockmen Sub-centres and First Aid centres to Panchayat Samiti or Village Panchayats as may be decided by the Department.

### **3.2. Administrative empowerment**

(a) Deputy Director posted in the District will be designated as the Deputy Chief Executive Officer (AR) for his functioning in the ZP. Similarly, Assistant Director (AR) posted in the Sub-divisions will be designated as the Additional Executive Officer, (AR) for his functioning in the Panchayat Samiti. Full time services of Veterinary Surgeons will be placed with Panchayat Samiti and staff of Stockmen Sub-Centres, First Aid Centres will be placed with Panchayat Samiti or Gram Panchayat as may be decided by the Department.

(b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the Deputy Director and Assistant Director(AR) under the system prevailing for Officers and Staff of the Panchayat and RD Department.

(c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.

(d) Transfer of Group-C and D staff of the Department within the District relating to the implementation of the transferred schemes / institutions will be issued by the Deputy Director, Animal Resource Development Department (Deputy Chief Executive Officer,ARD) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt.servant within the State in public interest. All transfer and posting of Group A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(e) The Zilla Parishads will have authority to utilise the services of all field staff relating to the implementation of transferred schemes / institutions posted in the establishment of Deputy Director. Similarly, Panchayat Samitis will have authority to utilise the services of the all field staff posted in the establishment of Assistant Director(AR) having jurisdiction in the Block relating to the implementation of the transferred schemes / institutions. The appropriate level of Panchayat Raj Body will have

authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

### **3.3. Financial empowerment**

(a) All programme funds of the Department earmarked for the Panchayat areas of the District under the District Plan / Departmental plan relating to the schemes assigned to the PRIs for implementation will be placed with Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the Zilla Parishad to sub-allocate the fund according to the Plan approved by the Zilla Parishad for the Panchayat Samiti. The Panchayat Samiti in turn will re-allocate the fund among the Gram Panchayats according to the annual plan finalised by the respective Block. The method / formulae of sub-allocation / re-allocation will also be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codal formalities, instructions and guidelines as may be issued by the State Government from time to time.

4. Name of Department                      :- **Education Department.**  
(including Social Education)

### **4.1 Functional empowerment**

(a) Transfer of power of supervision of all Primary Schools, Balwadi, ICDS and Adult Education centres to the Village Panchayat. Similarly, transfer of power for supervision of Senior Basic, High Schools and Higher Secondary Schools to the Panchayat Samiti. The Zilla Parishad will exercise over-all supervision of all educational Institutions within the District upto Higher Secondary level.



- (b) The appropriate level / levels of PRI Body / Bodies will have authority to implement , supervise and monitor following programmes / schemes.
- (i) Promotion of hundred percent enrolment of children in primary school and initiative measures to reduce drop-outs.
  - (ii) Management, Supervision and Control over all Balahar programme, TLC programme and schemes of similar nature.
  - (iii) Selection of beneficiaries, supervision and monitoring of Old Age pension scheme and other schemes of similar nature.
  - (iv) Execution of implementation of all works of construction and maintenance of houses and buildings of all Institutions upto Primary level.
  - (v) Supervision and monitoring of schemes for payment of stipend, book grants etc.

#### **4.2 Administrative empowerment**

- (a) Deputy Director posted in the District will be designated as the Deputy Chief Executive Officer, (Education) for his functioning in the ZP. Similarly, Inspector of Schools posted in the Sub-divisions will be designated as the Additional Executive Officer, (Education) for his functioning in the Panchayat Samiti.
- (b) Responsibility for payment of salary, establishment expenses, and handling of other administrative matters will, however, continue to be with the Deputy Director, Inspector of Schools, Headmaster of High/ Higher Secondary Schools.
- (c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.

(d) Transfer of all Group-C and D staff of the Department under High and Higher Secondary establishment within the District and transfer of all Group-C and D staff right from pre-primary to Senior Basic level within non-ADC area of the District will be issued by the Deputy Director, Education (Deputy Chief Executive Officer, Edn) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(e) The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of the employees working in the institution within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

#### **4. 3 Financial empowerment**

(a) All programme funds of the Department earmarked for the Panchayat areas of the District under the District Plan / Departmental plan relating to the schemes, if any assigned to the PRIs for implementation will be placed with Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the Zilla Parishad to sub-allocate the fund according to the Plan approved by the Zilla Parishad for the Panchayat Samiti areas. The Panchayat Samiti in turn will re-allocate the fund among the Gram Panchayats according to the annual plan finalised by the respective Block. The method / formulae of sub-allocation/ re-allocation will also be subject to the scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of code of formalities, instructions and guidelines as may be issued by the State Government from time to time.

**5. Name of Department :- PWD including IFC & PHE****5.1 Functional empowerment**

- (a) Transfer of responsibility for selection of sites and projects except projects having inter District and State level importance.
- (b) Transfer of management of Minor irrigation projects, water supply projects, to Panchayats as per scheme that may be evolved by the Govt. in this regard except major repairs, replacement and salary and establishment expenses.

**5.2 Administrative empowerment**

- (a) Superintending Engineer posted in the District will be designated as the Addl. Chief Executive Officer, (PWD, IFC & PHE) for his functioning in the ZP. Similarly, Senior Assistant Engineer / SDO of the Department posted in the Sub-divisions / Block will be designated as the Additional Executive Officer, (PWD, IFC & PHE) for his functioning in the Panchayat Samiti.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the DDOs of the Department from Departmental fund.
- (c) Accounts, Establishment matters including disciplinary matters, Tender matters, Audit, Store etc. will continue to be performed by the Departmental Engineers functioning as Head of Department, Head of Office and DDOs under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the District relating to the implementation of the transferred schemes / works will be issued by the Superintending Engineer (Addl. Chief Executive officer) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and outside the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The Zilla Parishads will have authority to utilise the services of all technical staff, relating to the implementation of the transferred schemes / works posted in the establishment of Executive Engineer. Similarly, Panchayat Samitis will have authority to utilise the services of the all technical staff, relating to the implementation of the transferred schemes / works, posted in the establishment of Assistant Engineer / SDO having jurisdiction in the Block. The appropriate level of Panchayat

Raj Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

### **5.3 Financial empowerment**

(a) The Panchayat will be authorised to levy and collect tax / charges for providing benefit to the beneficiaries subject to the guidelines as may be framed in this regard by the Government. Operational cost except major repair / replacement for running these projects will be borne by the Panchayats. However, Salary and establishment cost of the staff will be borne by the Department.

6. Name of Department :- **Power Department**

#### **6.1 Functional empowerment**

- (a) Transfer of responsibility for selection of sites for extension of LT power lines for public benefit.
- (b) Transfer of management of Call Centres to Panchayats except salary and establishment expenses of staff.
- (c ) Transfer of responsibility for collection of power tariff from the consumers in the villages on commission basis as per scheme that may be evolved by the Department.

#### **6.2 Administrative empowerment**

- (a) Superintending Engineer posted in the District will be designated as the Addl.Chief Executive Officer, (Power) for his functioning in the ZP. Similarly, Senior Assistant Engineer / SDO of the Department posted in the Sub-divisions / Block will be designated as the Additional Executive Officer, (Power) for his functioning in the Panchayat Samiti.
- (b) Responsibility for payment of salary, Establishment expenses and handling of other administrative matters will, however, continue to be with the DDOs of the Department from Departmental fund.

- (c) Accounts, Establishment matters including disciplinary matters, Tender matters, Audit, Store etc. will continue to be performed by the Departmental Engineers functioning as Head of Department, Head of Office and DDOs under existing manner.
- (d) Transfer of Group-C and D staff of the Department within the District relating to the implementation of the transferred schemes / institutions will be issued by the Superintending Engineer (Addl.Chief Executive officer) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt.servant within the State in public interest. All transfer posting of Group-A and B Officers within and out side the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.
- (e) The Zilla Parishads will have authority to utilise the services of all technical staff relating to the implementation of the transferred schemes / institutions posted in the establishment of Executive Engineer. Similarly, Panchayat Samitis will have authority to utilise the services of the all technical staff relating to the implementation of the transferred schemes / institutions posted in the establishment of Assistant Engineer / SDO having jurisdiction in the Block. The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

### **6.3 Financial empowerment**

- (a) The Panchayat may be authorised to collect power tariff from the consumers on commission basis as per scheme as may be evolved by the Department. Rate of Commission and modalities for operation of the same will be issued from the Govt. The Panchayats will be responsible for ensuring deposit of tariff on monthly basis in the Account of the Department after retaining the part of its commission as per scheme guidelines.

7. Name of Department :- **Health and Family Welfare**

**7.1 Functional empowerment**

(a) Transfer of power of supervision of all Primary Health centres/ Homeopathic/Ayurvedic Dispensaries will be entrusted to the Panchayat Samity. Similarly, power of supervision of all Dispensaries / Sub-centres will be entrusted to Gram Panchayats / Panchayat Samiti as may be decided by the Department. The Zilla Parishad will exercise over-all supervision of all Health Programmes within the District including supervision of Rural Hospitals.

(b) Transfer of responsibility for over-all supervision and monitoring of Health programmes under different schemes including CSS.

(c) Selection and engagement of Community Health Guide, Persons engaged for DDT spray and similar other schemes subject to the guidelines of the State Government.

(d) Implementation of all works of construction and maintenance of houses and buildings of all Dispensaries and Health sub-centres.

**7.2 Administrative empowerment**

(a) Chief Medical Officer posted in the District will be designated as the Deputy Chief Executive Officer, (Health) for his functioning in the ZP. Similarly, In-charge, Rural Hospitals / PHCs posted in the Block area will be designated as the Additional Executive Officer, (Health) for his functioning in the Panchayat Samiti.

(b) Responsibility for payment of salary, establishment expenses, and handling of other administrative matters will, however, continue to be with the respective DDOs from Departmental fund.

(c) Accounts, Establishment matters including disciplinary matters, Audit will continue to be performed by the Head of Department, Head of Office and DDOs under existing manner.

(d) Transfer of Group-C and D staff of the Department within the District relating to the implementation of transferred schemes / institutions will be issued by the Chief Medical Officer (Deputy Chief Executive officer, Health) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers within and out side the District and all inter District transfers of Group-C and D staff will continue to be done by the Department.

- (e) Salary and establishment expenses of all staff posted in the villages whose services have been placed with the PRIs will be borne from the departmental fund. The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

### **7.3 Financial empowerment**

- (a) All programme funds of the Department earmarked for the Panchayat areas of the District under the District Plan / Departmental plan relating to the schemes assigned to the PRIs will be placed with Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the Zilla Parishad to sub-allocate the fund according to the Plan approved by the Zilla Parishad for the Panchayat Samiti. The Panchayat Samiti in turn will re-allocate the fund among the Gram Panchayats according to the annual plan finalised by the respective Block. The method / formula of sub-allocation / re-allocation will also be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.
- (b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codal formalities, instructions and guidelines as may be issued by the State Government from time to time.

8. Name of Department :- **R. D. Department.**

#### **8.1 Functional empowerment :-**

- (a) Transfer of responsibility for planning and implementation of all schemes including CSS. This will include right from drawing up of plan, selection of sites, preparation of schemes, selection of beneficiaries and execution as per schematic pattern, guidelines and instructions and orders of the State Govt. as may be issued by the State Govt. from time to time.
- (b) Transfer of responsibility for maintenance of assets created from the fund of RD Department including RWS.
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### **8.2 Administrative empowerment :-**

(a) Services of Executive Engineer, RED posted in the District will be designated as Deputy Chief Executive Officer, Rural Engineering for his functioning in Zilla Parishad.

(b) Services of all field staff posted in the Block such as Junior Engineers, Work Assistants, Mechanics, RD Officers, RD Organisers, Gram Sebikas are placed at the disposal of respective Panchayat Samiti.

(c) Responsibility of payment of salary, establishment expenses and handling of other administrative matters will however continue to be with the Department.

(d) Accounts, establishment matters including disciplinary matters, audit etc. will continue to be performed by the Department through appropriate authority/Agency.

(e) Transfer of Group-C and D staff of the Department within the District relating to the implementation of the transferred schemes / works will be issued by the Chief Executive Officer (D.M & Collector) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(f) The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of such employees relating to the schemes / works transferred to the concerned PRIs within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

### **8.3 Financial empowerment :-**

(a) All programme funds of the Department earmarked for the Panchayat areas of the District relating to the schemes assigned to the PRIs for implementation shall be placed with the Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. Zilla Parishad will re-allocate the fund to the Panchayat Samitis. The Panchayat Samitis in turn will reallocate the fund among the Gram



Panchayats according to the annual plan and guidelines / instructions issued by the Govt. of India / State Government from time to time. The method / formula for sub-allocation / re-allocation shall be as per scheme guidelines and orders of the State Govt. issued from time to time.

(b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of code of formalities, instructions and guidelines issued by the State Government from time to time.

## 9. Name of Department :- RD(Panchayats)

### 9.1 Functional and other empowerments

(a) Powers have already been vested to the Panchayats under the provisions of Panchayat Act, Rules framed thereunder and administrative instructions, guidelines and orders issued from time to time. These are to be implemented by the PRIs strictly.

### 9.2. Administrative Control

(a) Services of all staff of the Department posted in the District, including office of the District Panchayat Officers are formally placed with the Zilla Parishad. Similarly all staff of the Department in the Block Offices are formally placed at the disposal of the Panchayat Samitis. In respect of staff of the Department posted in the Grams, the services are placed with respective Gram Panchayats.

(b) Responsibility for payment of salary, establishment expenses, handling of other administrative matters will however continue to be with the Department.

(c) Accounts, establishment matters including disciplinary matters, audit will continue to be performed by the Department through appropriate level.

(d) Transfer of Group-C and D staff of the Department within the District will be issued by the Chief Executive Officer (D.M & Collector) with concurrence of the respective Zilla Parishad. However, the Government reserves the right to transfer any Govt. servant within the State in public interest. All transfer posting of Group-A and B Officers and all inter District transfers of Group-C and D staff will continue to be done by the Department.

(e) The appropriate level of Panchayat Raj Body will have authority to closely monitor the performance of such employees within their jurisdiction and will send performance reports at periodic intervals of not exceeding a quarter commenting on the performance to the Controlling Officer of concerned Deptt. It is mandatory on the part of the Controlling officer to look into the observation made in the performance report and take necessary action on the observations under intimation to the PRI within one month of the receipt of the report.

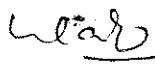
### **9.3 Financial empowerment**

(a) All programme funds of the Department earmarked for the Panchayat areas of the District under the District Plan / Departmental plan relating to the implementation of the transferred schemes will be placed with Zilla Parishad for coordinated expenditure as per scheme guidelines and orders of the State Govt. as may be issued from time to time. It would be the responsibility of the Zilla Parishad to sub-allocate the fund according to the Plan approved by the Zilla Parishad for the Panchayat Samiti areas. The Panchayat Samiti in turn will re-allocate the fund among the Gram Panchayats according to the annual plan finalised by the respective Block. The method / formula for sub-allocation / re-allocation shall be subject to scheme guidelines and orders of the State Govt. as may be issued from time to time.

(b) The Gram Panchayat will have authority to sanction scheme upto Rs.50,000/-. The Panchayat Samiti will have authority to sanction scheme upto Rs.2,00,000/-. The Zilla Parishad will have authority to sanction scheme upto Rs.5,00,000/-. This power can be exercised subject to the observance of codel formalities, instructions and guidelines as may be issued by the Government from time to time.

10. This shall come into force with immediate effect. The concerned Departments shall issue suitable detailed order and instructions indicating operational details in pursuance of the aforesaid devolution.

**By order of the Governor,**

  
28/3/2000  
**(K.V.Satyanarayana )**  
Commissioner-cum-Secretary to the  
Government of Tripura.